

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA/3378/2024 IN C.P. (IB)/1890(MB)2018

IN THE MATTER OF

Dena Bank

VS

Nitin Fire Protection Industries Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

Adv. Ahmed Chunawala (PH)

For the Respondent/Liquidator:

Adv. Nishit Dhruva (VC)

ORDER

I.A 3378/2024

The Ld. Counsel for the applicant prays for permission to withdraw the present application. Allowed as prayed for. **I.A. is disposed of as having been withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)